

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).9028/2011

(From the judgement and order dated 14/11/2008 in CRLR No.46/2008, of The HIGH COURT OF PATNA)

SIKANDER MAHTO

Petitioner(s)

VERSUS

TUNNA @ T.MIAN @ T MIAN @ M ANSARI & ANR Respondent(s)
(With appln(s) for interim stay,permission to file additional documents,exemption from filing O.T. and office report)
(for final disposal)

Date: 24/02/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. Mohit Kumar Shah,Adv.

For Respondent(s) Mr. Gopal Singh,Adv.

R.No.2-State Mr. Manish Kumar,Adv.
Mr. Chandan Kumar,Adv.

For R.No.1 Mr. Gaurav Agrawal,Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Crl.M.P.Nos.15433 and 15434 of 2013 for permission to file additional documents & exemption from filing OT are allowed and additional documents are taken on record.

Hearing concluded.

Judgment reserved.

[Madhu Bala]
Court Master

[Savita Sainani]
Assistant Registrar